

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Criminal Revision No.615 of 2020**

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Uttam Yadav @ Uttam Prasad Yadav	...	...	<b>Petitioner</b>
<b>Versus</b>			
The State of Jharkhand	...	...	<b>Opposite Party</b>

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner	: None
For the State	: Mrs. Shweta Singh, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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**05/08.09.2021:** On repeated calls nobody has appeared on behalf of the petitioner.

Counsel for the State is present.

The instant criminal revision application has been filed on 20.08.2020 but till date the revisionist has not produced the surrender certificate and also not removed the other surviving defects, as pointed out by the office.

As a last chance, three weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects and further to produce the surrender certificate.

The court below is directed to take all coercive steps for apprehension of the revisionist and commit him to jail for serving the sentence, if he does not surrender within three weeks.

**(Rajesh Kumar, J.)**